

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/TT/2013

Subject : Approval of transmission tariff for 315 MVA, 400/220/33 kV 3-Phase Spare Transformer at Madurai Sub-station (Anticipated DOCO: 1.2.2013) & 400, 80 MVAR Spare reactor at Gooty SS (DOCO: 1.1.2013) under Provision of Spare ICTs and Reactors for Southern Region from DOCO to 31.3.2014.

Date of Hearing : 17.3.2015

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation and 15 Others

Parties present : Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset I: 315 MVA, 400/220/33 kV 3- Phase Spare Transformers at Madurai Sub-station and Asset II: 400 kV, 80 MVAR Spare Reactor at Gooty Sub-station;
- b) As per the Investment Approval (IA) dated 4.8.2011, the Assets were scheduled to be commissioned within 16 months, i.e. by 1.1.2013. Asset I was commissioned on 1.3.2013 and Asset II was commissioned on 1.1.2013. There was a time over-run in commissioning of Asset I with a delay of 2 months and
- c) There is no cost over-run as the total estimated completion cost of both the assets are within the apportioned approved cost (FR).



2. The Commission observed that the present petition is being considered for grant of final tariff for the period ending 31.3.2014 and after issue of the order in the petition the petitioner will be required to file a true up petition based on the actual expenditure incurred as on 31.3.2014. Since the audited cost incurred upto 31.3.2014 is available by now, the Commission directed the petitioner to update its claim in the petition, based on the actual audited cost. The Commission observed that this would curtail the time required for dealing with the true up petitions. The Commission further directed the petitioner to follow this procedure in all cases of tariff period for 2009-14 where petitions are yet to be heard or where the petition has been heard and reserved for orders.

3. The Commission directed the petitioner to file the following information, on affidavit by 24.4.2015 with a copy to the respondents:-

- a) The year wise actual capital expenditure, for both the Assets incurred upto 31.3.2014;
- b) Status of the Commissioning of the Asset-I and if the DOCO is shifted and the Auditors certificate for the same;
- c) DOCO certificate;
- d) The computation of the IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the assets. Clarify whether entire amount of IDC and IEDC has been paid prior to DOCO;
- e) Details of element wise actual capital expenditure up to 31.3.2014, certified by Auditor indicating corresponding liabilities along with all the revised tariff forms in line with the provisions of truing up in 2009, Tariff Regulations.
- f) Supporting documents in respect of loans indicated in Form-13 of the revised tariff forms; supporting documents for rates of interest on loans, repayment schedule and date of drawl of loans;
- g) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition;
- h) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date;
- i) Year wise applicable tax rate (i.e. MAT rate/ Corporate Tax rate) as per the relevant Finance Act for 2009-14 tariff block;
- j) Clarification whether entire liability against the procurement of the initial spares has been discharged prior to 31.3.2014;
- k) CEA certification under Regulation 43 of CEA (Measurement Related to Safety &Electricity Supply) Regulation, 2010 within 15 days of declaration of COD; and

- l) The details of time overrun along with documentary evidence and chronology of the activities in respect of Asset as per the format given below:

Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	

4. None appeared on behalf of the respondents.
5. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

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(T. Rout)
Chief Legal

